

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

mon DAY THE *Twenty first* DAY OF *August*
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

:PRESENT:

~~THE HON'BLE MR. D. N. JAYASIMHA VICE-CHAIRMAN~~

AND

~~THE HON'BLE MR. D. SURYA RAO MEMBER (JUDL)~~

AND

~~THE HON'BLE MR. D. K. CHAKRAVORTY MEMBER (ADMN.)~~

AND

~~THE HON'BLE MR. S. NARASIMHA MURTHY MEMBER (JUDL)~~

TRANSFERRED / ORIGINAL / MISCELLANEOUS / CONTENT / APPLICATION
NO 626 OF 1989.

BETWEEN:-

S. Bhanupriza

.....Applicants

(Applicants in T.A/O.A
No. *11* OF 198
on the file of the
Tribunal).

AND

- 1) The Sub-Divisional Officer, Telecom.
Secunderabad - 500003.*
- 2) The Asst. Engineer. Elec-II Telecom, Secunderabad-3*
- 3) The Divisional Engineer, Telecom, Hyderabad (Rural)
Hyderabad - 500050*
- 4) The Director General, Telecom ^{represent} (rep. Union of India)
New Delhi. 110001.*

.....Respondents
(Respondents ~~in de~~)

*P1
2/1/89*

Application under section/Rule 19 /20(1) of the Administrative Tribunals Act, 1985/(Procedure) Rules, 1987 transferred from the High Court of ~~Madras~~.
praying that in the circumstances stated therein the Tribunal will be pleased to Suspend the operation of the impugned order

vis. the 1st Respondent's letter no E.97/89-90 dated 5.8.89 addressed to the 2nd respondent and Consequently direct restoration of Status-Mo-as before the passing of the impugned order.

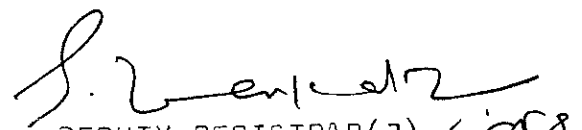
Pending the O.A 624/89 presented to this tribunal

Pray to direct the respondents to reinstate the applicant in Service with full back wages and all other incidents and Consequential benefits declaring that the applicant having been employed on clerical duties is in fact entitled to absorption into clerical cadre and to daily wage

Equal to 1/30th of monthly wage of a freshly recruited clerk on the same scale as the applicant. ~~Prayer for equal work and consequential benefits to direct the respondents to direct the respondents accordingly.~~
This transferred/Original/Miscellaneous/Content application coming on for orders/final hearing upon perusing the application and upon hearing the arguments of Mr. C. Sumanarayana and Advocate for the applicant and of Mr. N. Bhaskar Rao for E. Madan Mohan Rao. Addl. Cn. Sc the Tribunal made/delivered the following Order/Judgment:-

" Admit

So far as interim directions are concerned, it is ~~order~~ ordered that the applicant be continued ^{as} casual mazdoor on the master rolls of 1st Respondent as was being done hitherto provided there is work available and his ^{are being} ~~junior's~~ continued.


DEPUTY REGISTRAR (3).
21/8/89

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21/8/89